

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 200/TT/2016**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member**

**Date of Order : 22.12.2016**

**In the matter of:**

Approval of transmission tariff of **Asset-I**: LILO of 400 kV D/C Dadri-Malerkotla line at Kaithal alongwith associated bays and 400 kV, 50 MVAR line Reactor; **Asset-II**: 400/220 kV 500 MVA ICT-I at Mandola Sub-station; **Asset-III**: 400/220 kV 500 MVA ICT-III at Mandola Sub-station; **Asset-IV**: 400/220 kV 500 MVA ICT-IV at Mandola Sub-station; **Asset-V**: 400/220 kV 500 MVA ICT-I at Ballabgarh Sub-station; **Asset-VI**: LILO of one circuit of 400 kV D/C Rapp-Kankroli line alongwith associated bays at Chittorgarh (RRVPL) Sub-station; **Asset-VII**: 400/220 kV 500 MVA ICT-II at Mandola Sub-station; and **Asset-VIII**: 400/220 kV 500 MVA ICT-II at Ballabgarh Sub-station; under "NRSS-XXXII in Northern Region" in Northern Region from actual COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,  
Vidyut Bhawan, Vidyut Marg,  
Jaipur-302 005
2. Ajmer Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur



3. Jaipur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor)  
Ajmer Road, Heerapura, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171 004
6. Punjab State Electricity Board,  
Thermal Shed TIA, Near 22 Phatak,  
Patiala-147 001
7. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula (Haryana)-134 109
8. Power Development Department,  
Govt. of Jammu and Kashmir,  
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Limited,  
(Formerly Uttar Pradesh State Electricity Board),  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow-226 001
10. Delhi Transco Limited,  
Shakti Sadan, Kotla Road,  
New Delhi-110 002
11. BSES Yamuna Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi
12. BSES Rajdhani Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi
13. North Delhi Power Limited,  
Power Trading & Load Dispatch Group,  
Cennet Building, Adjacent to 66/11kV Pitampura-3,  
Grid Building, Near PP Jewellers, Pitampura, New Delhi-110 034



14. Chandigarh Administration,  
Sector-9, Chandigarh
15. Uttarakhand Power Corporation Limited,  
Urja Bhawan, Kanwali Road, Dehradun
16. North Central Railway,  
Allahabad
17. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110 002

.....Respondents

**For petitioner** : Shri V.P. Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri M.M. Mondal, PGCIL

**For respondents** : Shri Gaurav Gupta, Advocate for PSPCL

### **ORDER**

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed this petition for approval of the transmission tariff for transmission assets under “NRSS-XXXII in Northern Region” in Northern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

2. The details of the elements covered in the petition are as follows:-



| Particulars | Name of the Asset  | Scheduled COD | Actual/ anticipated COD as per the petition | Actual/ revised anticipated COD as per affidavit dated | Time over-run |
|-------------|--|---------------|---|--|---------------|
| Asset-I     | LILO of 400 kV D/C Dadri-Malerkotla line at Kaithal along with associated bays and 400 kV, 50 MVAR line Reactor    | 13.6.2016     | 1.10.2016                                   | 1.1.2017<br>(Anticipated)                              | 6.5 months    |
| Asset-II    | 400/220 kV 500 MVA ICT-I at Mandola Sub-station  |               | 28.3.2016                                   | 28.3.2016<br>(Actual)                                  | No delay      |
| Asset-III   | 400/220 kV 500 MVA ICT-III at Mandola Sub-station  |               | 10.4.2016                                   | 10.4.2016<br>(Actual)                                  | No delay      |
| Asset-IV    | 400/220 kV 500 MVA ICT-IV at Mandola Sub-station   |               | 8.5.2016                                    | 8.5.2016<br>(Actual)                                   | No delay      |
| Asset-V     | 400/220 kV 500 MVA ICT-I at Ballabgarh Sub-station   |               | 28.3.2016                                   | 28.3.2016<br>(Actual)                                  | No delay      |
| Asset-VI    | LILO of one circuit of 400 kV D/C Rapp-Kankroli line alongwith associated bays at Chittorgarh (RRVPLN) Sub-station |               | 1.10.2016                                   | 2.10.2016<br>(Actual)                                  | 3.5 months    |
| Asset-VII   | 400/220 kV 500 MVA ICT-II at Mandola Sub-station   |               | 1.10.2016                                   | 16.10.2016<br>(Actual)                                 | 4 months      |
| Asset-VIII  | 400/220 kV 500 MVA ICT-II at Ballabgarh Sub-station  |               | 16.9.2016                                   | 16.9.2016<br>(Actual)                                  | 3 months      |

3. The details of capital cost claimed by the petitioner are as under:-

| Particulars  | Approved apportioned cost | Cost as on COD  | Projected capital expenditure |                |               | Estimated completion cost |
|--------------|---------------------------|-----------------|-------------------------------|----------------|---------------|---------------------------|
|              |                           |                 | 2016-17                       | 2017-18        | 2018-19       |                           |
| Asset-I      | 5081.05                   | 3587.05         | 1210.82                       | 403.61         | 403.61        | 5605.09                   |
| Asset-II     | 2149.68                   | 837.93          | 442.78                        | 140.00         | -             | 1420.71                   |
| Asset-III    | 2149.68                   | 933.74          | 386.41                        | 96.60          | -             | 1416.75                   |
| Asset-IV     | 2149.68                   | 881.70          | 375.36                        | 160.87         | -             | 1417.93                   |
| Asset-V      | 2195.34                   | 943.28          | 341.19                        | 140.00         | -             | 1424.47                   |
| Asset-VI     | 7395.79                   | 2270.52         | 536.62                        | 79.75          | -             | 2886.90                   |
| Asset-VII    | 2149.68                   | 1179.87         | 96.53                         | 144.79         | -             | 1421.19                   |
| Asset-VIII   | 2195.34                   | 1055.49         | 131.18                        | 226.90         | -             | 1413.57                   |
| <b>Total</b> | <b>25466.24</b>           | <b>11689.58</b> | <b>3520.89</b>                | <b>1392.52</b> | <b>403.61</b> | <b>17006.61</b>           |

4. During the hearing on 17.11.2016, the representative of the petitioner prayed for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations in respect of the instant assets.



5. We now consider the petitioner's prayer for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

6. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run in case of Asset-I, Assets-VI, VII and VIII, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff for the instant assets for 2016-17 and 2017-18 in



terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 8 of this order.

8. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as under:-

| Particulars | (₹ in lakh)           |                       |         |         |
|-------------|-----------------------|-----------------------|---------|---------|
|             | 2015-16<br>(pro-rata) | 2016-17<br>(pro-rata) | 2017-18 | 2018-19 |
| Asset-I     | -                     | 438.09                | 1005.20 | 1057.24 |
| Asset-II    | 1.53                  | 180.24                | 227.14  | 233.06  |
| Asset-III   | -                     | 186.82                | 229.62  | 231.74  |
| Asset-IV    | -                     | 163.16                | 224.82  | 232.62  |
| Asset-V     | 1.74                  | 189.68                | 227.11  | 233.03  |
| Asset-VI    | -                     | 287.40                | 623.45  | 622.71  |
| Asset-VII   | -                     | 104.66                | 225.78  | 232.19  |
| Asset-VIII  | -                     | 102.32                | 216.99  | 231.26  |

B. Annual transmission allowed are as below:-

| Particulars | (₹ in lakh)           |                       |         |
|-------------|-----------------------|-----------------------|---------|
|             | 2015-16<br>(pro-rata) | 2016-17<br>(pro-rata) | 2017-18 |
| Asset-I     | -                     | 317.71                | 728.98  |
| Asset-II    | 1.30                  | 153.20                | 193.07  |
| Asset-III   | -                     | 158.80                | 195.18  |
| Asset-IV    | -                     | 138.69                | 191.10  |
| Asset-V     | 1.48                  | 161.23                | 193.04  |
| Asset-VI    | -                     | 229.92                | 498.76  |
| Asset-VII   | -                     | 83.73                 | 180.62  |
| Asset-VIII  | -                     | 81.86                 | 173.59  |

9. The AFC allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses)



Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The petitioner is directed to submit the following information on affidavit with a copy to the respondents by 5.1.2017:-

- a) There is delay in COD of Asset-VI, Asset-VII and Asset-VIII. However, in submissions for justification of delay, Asset-II and Asset-III have been mentioned instead of Asset-VII and Asset-VIII, while elaborating details. It needs clarification;
- b) The number of total ICTs required as regional spares alongwith details of ICTs already installed in the region. To clarify whether the replace ICTs are useful for service;
- c) The useful life completed by the replaced ICTs alongwith reasons if it is replaced prior to completion of useful life;
- d) Status of commissioning of Asset-I, Asset-VI and Asset-VII. If there is any change in COD of these assets, to submit Auditors' certificates, in case of actual COD or Management Certificate in case of anticipated COD alongwith revised tariff forms;
- e) Supporting documents regarding declaration of commissioning of Asset-I, Asset-VI and Asset-VII;
- f) Documents in support of repayment schedule (as per Form-9c) for proposed loan deployed, in case of Asset-VI, Asset-VII and Asset-VIII alongwith complete details of default in interest payment on loan, if any;
- g) Form-4A "Statement of Capital Cost" as per book of accounts, separately on accrual basis and cash basis for all assets alongwith statement of capital liabilities in gross block;
- h) Form-9 (Details of allocation of corporate loans to various transmission elements) in respect of each asset;
- i) Computation of interest during construction (IDC) alongwith editable soft copy in Excel format with links for Asset-II, Asset-III, Asset-IV and Asset-V for the period upto actual/anticipated COD;



- j) Computation of interest during construction (IDC) alongwith editable soft copy in Excel format with links for Asset-I, Asset-VI, Asset-VII and Asset-VIII for the following time periods:-
- (i) From the date of infusion of debt fund up to scheduled COD/actual COD as per Regulation 11 (A) (1) of Tariff Regulation, 2014;
  - (ii) As there is delay in COD, from scheduled COD to actual COD;
- k) Details of incidental expenditure incurred (IEDC) upto actual/anticipated COD in case of Asset-II, Asset-III, Asset-IV and Asset-V; and
- l) Details of incidental expenditure incurred (IEDC) during the period of delay in COD in case of Asset-I, Asset-VI, Asset-VII and Asset-VIII i.e. from scheduled COD to actual COD alongwith details of liquidated damages recovered or recoverable, if any.

11. The additional information sought above is in terms of the Commission's order dated 6.5.2016 in Petition No.8/SM/2016, which has not been filed by the petitioner. The petitioner shall ensure that the above information is filed within the due date mentioned. In case, no additional information is filed within the said date, the matter shall be placed before the Commission for necessary orders.

12. The parties are directed to complete the pleadings by 3.2.2017. The matter shall be listed on 7.2.2017.

sd/-  
**(M.K. Iyer)**  
Member

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A.K. Singhal)**  
Member

sd/-  
**(Gireesh B. Pradhan)**  
Chairperson

